

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

Appeal No. 149/2017

IN THE MATTER OF:

Mantra Processors Pvt. Ltd.
v.
Registrar of Companies

.....**Petitioner**

.....**Respondent**

SECTION : UNDER SECTION 252

Order delivered on 07.11.2017

Coram:

CHIEF JUSTICE M.M. KUMAR
Hon'ble President

Deepa Krishan
Hon'ble Member (T)


For the Petitioner(s):

For ROC Delhi :

Mr. Manish Raj, Company Prosecutor

ORDER

Mr. Manish Raj, learned Company prosecutor states that a copy of the petition has not been furnished to him. No counsel for the petitioner is present even on the second call. In the interest of justice, hearing is deferred to 04.12.2017.


(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT


(DEEPA KRISHAN)
(MEMBER TECHNICAL)

07.11.2017
Vineet